

**National Green Tribunal
(Principal Bench)
Faridkot House, Copernicus Marg,
New Delhi-110001**

No. NGT(PB)/02/Admn/2014/619

July 11, 2016

OFFICE ORDER

Pursuant to the resolution passed by the Full House (Physical), in its meeting held on 28.05.2016, it is hereby informed that:-

- (i) All the contractual employee including outsource employees and consultants of NGT would be entitled to one CL in a month. An employee would be permitted to accumulate this CL maximum for a period of 4 months and on expiry of four months such leave shall lapse.
- (ii) This CL will not be permitted to be prefixed and suffixed with SCL during summer and winter vacations.
- (iii) The above employees would also be entitled to SCL (Special Casual Leave) during the summer and winter vacations in batches. No employee would be permitted to prefix and/or suffix any kind of leave with such leave. If any employee violates this concession and directions contained herein the entire SCL would be treated as unauthorized absence or entire SCL would be cancelled.
- (iv) The SCL or any other leave obviously would be subject to the prior approval by the Competent Authority, well in time.

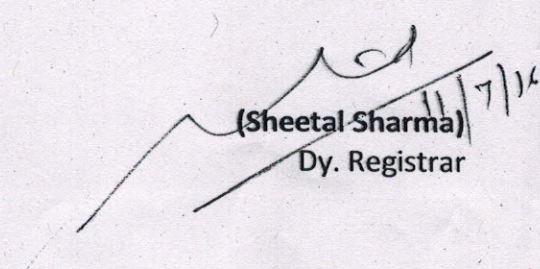
This issues with the approval of Competent Authority.

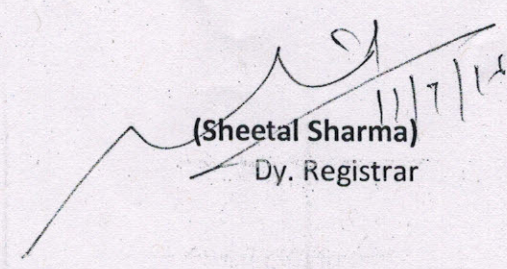
To

Ld. Registrars, NGT, Zonal Benches
at Bhopal, Chennai, Pune & Kolkata

Copy to :-

1. DR-cum-PPS to Hon'ble Chairperson
2. PS to Ld. Registrar General NGT(PB)
3. The Deputy Registrar, NGT(PB)
4. DCA, National Green Tribunal (PB).
5. Incharge, All Sections of NGT
6. Notice Board of NGT/Website of NGT
7. Consultant (Admin)
8. Guard File(Admn.)
9. Files Concerned (02,315)


(Sheetal Sharma)
Dy. Registrar


(Sheetal Sharma)
Dy. Registrar